

# The Orissa Gazette

## EXTRAORDINARY

PUBLISHED BY AUTHORITY

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**CUTTACK, THURSDAY, DECEMBER 31, 1942**

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LAW DEPARTMENT

NOTIFICATIONS

*The 30th December 1942*

**No. 15236-L.(C).**—In pursuance of the provisions of rule 90 of the Orissa Legislative Assembly Rules, 1937, the following Act of the Orissa Legislative Assembly, having been assented to in His Majesty's name by the Governor on the 27th December 1942, is hereby published for general information :—

**ORISSA ACT V OF 1942**

### **THE MADRAS CO-OPERATIVE SOCIETIES (ORISSA AMENDMENT) ACT, 1942**

AN ACT TO AMEND THE MADRAS CO-OPERATIVE SOCIETIES ACT, 1932, IN ITS APPLICATION TO THE PROVINCE OF ORISSA

Preamble

**W**HEREAS it is expedient to amend the Madras Co-operative Societies Act, 1932, in its application to the Province of Orissa, for the purpose hereinafter appearing; Madras Act VI of 1932

It is hereby enacted as follows :—

Short title and commencement

**1.** (1) This Act may be called the Madras Co-operative Societies (Orissa Amendment) Act, 1942.

(2) It shall come into force on such date as the Provincial Government may, by notification in the official Gazette, appoint.

Insertion of section 57-B in Madras Co-operative Societies Act, 1932

**2.** After section 57-A of the Madras Co-operative Societies Act, 1932, the following section shall be inserted, namely :— Madras Act VI of 1932

Application of section 57-A and certain rules to societies registered in Madras

“ 57-B. The provisions of section 57-A and of all rules made under this Act relating to, or in any manner connected with, the recovery of the sums specified in section 57-A, shall apply with such modifications, if any, as may be directed by the Provincial Government, in regard to the recovery of like sums due to co-operative societies registered or deemed to be registered in the Province of Madras under any law for the time being in force in that Province as if such societies had been registered in the Province of Orissa.”

*The 30th December 1942*

**No. 15238-L.(C).**—In pursuance of the provisions of rule 90 of the Orissa Legislative Assembly Rules, 1937, the following Act of the Orissa Legislative Assembly, having been assented to in His Majesty's name by the Governor on the 27th December 1942, is hereby published for general information:—

**ORISSA ACT IV OF 1942**

**THE ORISSA LEGISLATIVE ASSEMBLY (WAR SERVICE) ACT, 1942**

AN ACT TO PREVENT MEMBERSHIP OF ANY OF HIS MAJESTY'S FORCES OR EMPLOYMENT DIRECTLY CONCERNED WITH THE PRESENT WAR BEING A DISQUALIFICATION FOR MEMBERSHIP OF THE ORISSA LEGISLATIVE ASSEMBLY

Preamble

**W**HEREAS it is expedient to prevent membership of His Majesty's Forces or employment directly concerned with the prosecution of the present war from being a disqualification for membership of the Orissa Legislative Assembly;

It is hereby enacted as follows:—

Short title and duration

**1.** (1) This Act may be called the Orissa Legislative Assembly (War Service) Act, 1942.

(2) It shall be in force during the continuance of the present war and for such period not exceeding twelve months after its termination as the Provincial Government may by notification in the official Gazette appoint, and shall then expire except as respects things previously done or omitted to be done.

(3) For the purpose of the preceding sub-section the date of the termination of the present war shall be determined by a notification of the Provincial Government in the official Gazette.

Prevention of disqualification

**2.** During such time as this Act continues in force a person shall not be disqualified for being chosen as, or for being, a member of the Orissa Legislative Assembly by reason only that, as a member of any of His Majesty's Forces or as being engaged in any employment certified by the Governor of Orissa to be directly concerned with the prosecution of the war, he holds any office of profit under the Crown in India.

Repeal

**3.** The Orissa Legislative Assembly (War Service) Act, 1940, is hereby repealed.

Orissa Act  
VII of 1940

By order of the Governor  
W. W. DALZIEL  
Secretary to Government

**HOME DEPARTMENT**

SPECIAL SECTION

**NOTIFICATION**

*The 31st December 1942*

**No. 4453-C.**—In exercise of the powers conferred by section 16 of the Criminal Law Amendment Act, 1908

(XIV of 1908), the Provincial Government of Orissa are pleased to rescind the notification of the Government of Orissa in the Home Department (Special Section) No. 1862-C., dated the 6th June 1941, declaring unlawful the association known as the Khaksars.

By order of the Governor

J. BOWSTEAD

*Chief Secretary to Government*